

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 234/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company: HOSMAC India Pvt Ltd
V/s
Shri Ram Krupa Medicare Pvt Ltd

Section 9 IBC,2016

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

ORDER

(through video conferencing/physical)

Ms. Tanaya Shah, Advocate appeared on behalf of Petitioner.

In the instant petition i.e. C.P. (I.B) 234/2020, the order was pronounced on 17.03.2021, however, the order is not yet uploaded on the web portal. In between both parties settled amicably and now the Petitioner desires to withdraw the petition by filing withdrawal pursis.

Though there is order of appointment of IRP, however, no communication has been made to the IRP through Registry with regard to his appointment.

In view of that, the prayer of withdrawal of the petition is allowed.

IRP is discharged from his duties and the Corporate Debtor is free from rigour of CIRP.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 23rd day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**